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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 18th March, 2026***

+ CRL.M.C. 1996/2026 & CRL.M.A. 8186/2026
FAHED KHAN & ORS.

.....Petitioner

Through: Mr. M Naushad, Advocate.

versus

THE STATE (GOVT OF NCT DELHI) & ANR.

.....Respondent

Through: Mr. Sunil Kumar Gautam, APP with
SI Vivek.

Respondent No. 2 in person.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No. 211/2019 dated 17.06.2019, registered at Police Station Neb Sarai, for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. The marriage between complainant (respondent No.2 herein) and petitioner No.1 was solemnized on 10.04.2016, as per Muslim rites and customs. There is no child born from such wedlock.
3. However, due to certain temperamental differences, they started living separately and on account of matrimonial discord, a complaint was lodged by respondent No.2, which resulted into registration of abovesaid FIR.



4. Charge-sheet has already been filed.
5. However, the parties have been able to bury their all differences and have decided to live together. The affidavit of respondent No.2 to this effect has also been placed on record.
6. It is in the abovesaid backdrop that quashing of FIR in question is being sought by the parties.
7. Respondent no. 2 is present in person and has been duly identified by the Investigating Officer.
8. When asked, respondent No.2 submitted that the matter has been amicably settled and she is residing with her husband in complete peace and harmony since 2025. She submits that she has voluntarily entered into settlement and is happy at her matrimonial home. She also states that she has already withdrawn her complaint case under Section 12 of *Domestic Violence Act, 2005* and, therefore, she would have '*no objection*' if FIR in question is quashed.
9. Keeping in mind the overall facts of the case and the fact that respondent No.2 is residing happily at her matrimonial home and does not want any further action against any of the petitioners, continuing with criminal proceedings would serve no useful purpose, especially, when the couple is now enjoying matrimonial bliss. Moreover, the dispute does not involve any public interest and is private in nature.
10. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.
11. Consequently, to secure the ends of justice, FIR No. 211/2019 dated 17.06.2019, registered at Police Station Neb Sarai, for commission of



2026:DHC:2332



offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, is quashed. Original affidavits of the parties, copies of which have been placed on record in the present proceedings, shall be submitted before the learned Trial Court within four weeks from today, so that these become part of Trial Court Record.

12. The petition stands disposed of in aforesaid terms.
13. Pending application also stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

MARCH 18, 2026/sw/sa